Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), PIN Code - 122050 that M/s U. K. AROMATICS & CHEMICALS, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a private company limited by shares.
2. The principal objects of the company are as follows:

   TO CARRY ON THE BUSINESS OF MANUFACTURING & DEALING OF AROMATIC CHEMICALS, FLAVOURS, PERFUMERY COMPOUNDS, ESSENTIAL OILS ETC.
3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at 'Flat No. 8, 3rd Floor, Temple View, T. V. Chidambaran Marg, Sion (East), Mumbai - 400022, Maharashtra, India'.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar, Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), PIN Code - 122050, within Twenty-One days from the date of publication of this notice, with a copy to the company at its registered office.

Sd/- Sd/-
Shabd K. Mehta **Apoorva S. Mehta**
Applicant **Applicant**

Date: this 4th day of July, 2021

Industrial Estate Bharuch Branch :
Hotel Skyline Building, Old N. H. No. 8,
Bharuch-392002 Ph. : 02642-245091, 248666
Email : indbro@bankofbaroda.com

बैंक ऑफ़ बड़ौदा
Bank of Baroda

POSSESSION NOTICE (For Immovable Property Only)

Whereas The undersigned being the authorized officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **27.04.2021** calling upon the borrower **Mr Vipul Jairambhai Parmar & Mrs. Pushpaben Vipulchandra Parmar** to repay the amount mentioned in the notice being **Rs.2,40,887.66/- + unapplied Interest + other charges** within 60 days from-the date of receipt of the said notice.

The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrowers, guarantors and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this **28th of June 2021**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Industrial Estate Bharuch branch, Bharuch for an amount of **Rs.2,40,887.66/- (Rupees Two lakh forty thousand eight hundred eighty seven rupees and sixty six paisa only) + unapplied Interest + other charges**

Description of Immovable Properties

House/Flat/Land bearing survey No 11,12,19 to 25,55 &56 paikee located at the property bearing tenement No 2422 ,adm 23.51 Sq.mtrs and construction thereon made out on the land of RS No.11,12,19 to 25-55&56 Paki situated at sim of kanbivaga Bharuch Gujarat in the name of **Mr Vipul Parmar.** Boundaries are : **East :** open space, **West :** Road, **North :** Adj Tenement No.2423, **South :** Road

Date : 28/06/2021 **Authorised Officer**
Place : Bharuch **BANK OF BARODA**

PUBLIC NOTICE

This is to inform to public at large that Shri Dadasahcb Manohar Yewale, Age 50 years. Occupation Agriculture. Residing at Malthan. Tuluku Daund. District Pune 413801 (Proposed Mortgagor) for securing the loan limits availed by M/s. Rajghad Agro Private Limited, a private limited company registered under the Companies Act. 1956 having its registered office at - Survey No. 5. House No. 994. Keshas Nagar, Mundhwa, Near Vitbhatti, Pune (Borrower) have assured and offered that Shri. Dadasahcb Manohar Yewale is the absolute owner of the non agricultural property more particularly described in the schedule hereunder written. The said mortgagor has represented that his title deed i.e. Sale Deed dated 12.04.1960 registered at Serial No. 753/1960 at the Sub-registrar Office at Daund along with registration receipt and index II in his favor which was under his custody is lost/not found inspite of reasonable searches. The said property is assured to be clean clear and unencumbered and the said owner intends to execute registered mortgage to secure loan sanctioned to the borrower in by Punjab and Sind Bank Shivaji Nagar Branch Pune to Borrower Company. By this notice, the public at large, any of the concerned having any claim, right, title, interest in any manner of whatsoever nature against in the said property or upon the afore stated sale deed should raise their claims within 15 days of this notice with the documentary proof and evidence with the undersigned, failing which it shall be presumed that nobody is having any claim & if any. is there the same is willingly relinquished by the concerned & my client Punjab and Sind Bank would complete the proposed registered mortgage & no claim or complaint of anybody would be maintainable thereafter.

Hence this Public Notice.

Schedule

All that piece and parcel of Non Agricultural Land bearing Gat No. 459 portion admeasuring 00 H 85 R out of total land admeasuring 02 H 59 R of Village - Malthan Taluka - Daund. District - Pune admeasuring within the limits of Registration District Pune and Registration Sub District - Sub Registrar Daund and is bounded as under:

On or towards East - By Gat No.414. West - By Gat No. 459(P). South - By Daund Malthan Road. North - By Gat No. 458.

Place : Pune
Dated : 29.06.2021

Adv. Vijay V. Chandavale
Office No. 207, Second Floor. Panna Chambers.
Shivaji Road. Swargate, Pune 411042.
Mobile - 9422317148 Email : **advvijavchandavale@gmail.com**

સેન્ટ્રલ બેંક ઓફ ઇન્ડિયા
सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

Dasturwad Branch : Nr. Tata English School, Dasturwad, Navsari.
Phone : 02637-257054

POSSESSION NOTICE

THE SECURITY INTEREST ENFORCEMENT RULES, 2002

{Rule 8(1)} ***(For immovable property)***

Whereas,

The undersigned being the Authorized Officer of **Central Bank of India, Dasturwad Branch, Navsari** Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29.01.2020** calling upon the Borrower/guarantor, **Mr. Ramanjibhai Devendrabhai Jha (Borrower), Mrs. Kaminidevi Ramanji Jha (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 4,04,805/- (Rs. Four Lacs Four Thousand Eight Hundred Five Only)** as on 28.01.2020 + Further interest and other expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said [Act] read with rule 8 & 9 of the said Rules on this **30th day of June of the year 2021.**

The Borrower/ Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Dasturwad Branch, Navsari**. For an amount **Rs. 4,04,805/- (Rs. Four Lacs Four Thousand Eight Hundred Five Only)** as on 28.01.2020 and further interest & Expenses thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the piece or parcel of immovable Property bearing Village Vijalpore Khata No. 2839, Revenue Survey No. 117/2 paiki Non Agriculture house No. 109/Paiki2 admeasuring 270 sq. feet, i.e. 25.09 sq. mtrs along with construction there upon bearing Vijalpore Municipal ward No. 12, House No. 387/0, situated at "Jayshakti Nagar", Vijalpore, Taluka-Jalalpore, Dist. Navsari.

Bounded :
- **East by** : Plot No. 69 paiki 2 • **West by** : Plot No. 109 paiki 1
- **North by** : Plot No. 110 • **South by** : Plot No. 108 paiki 2

Sd/-
Date : 30.06.2021 **Authorised Officer,**
Place : Navsari **Central Bank of India**

CLASSIFIEDS

BUSINESS

SHARES & STAKES

WE BUYING: Listed/ Unlisted All Company Demat/ Physical Shares. (IEPF/ Objection/ Pending / Duplicate/ Transfer Services Provided..) ''Investment House"- 8291225710, 9619315362.

0070743727-2

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

WESTERN RAILWAY

ELECTRICAL WORK

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central invites E-tender to the following electrical work: **Tender No : WR-MMCTOESUB-(ESPT)/4/2021. Name of the work** : Excavation of cable trench, laying of cables, making of Jointing pits refilling & leveling of land between Churchgate - Virar section . **Estimated cost of work** : Rs 3818807.50. **EMD** : Nil. **Date & time of submission** : Not later than 15.00 Hrs of 30.07.2021 in the prescribed manner. **Date and time of opening** : The tender will be opened at the office of Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central , Mumbai - 400 008 on date of 30.07.2021 on 15.00 Hrs. **Website particulars** : The tender can be viewed and submitted through website **www.ireps.gov.in**

0229

Like us on : facebook.com/WesternRly

यूनियन बैंक ऑफ़ इंडिया Union Bank of India

Amroli Branch (E-Andhra) : Plot No. 134-135, Jeevamjoyot Society, Opp. Mahavir Heights, Nr. Hariom Society, New Kosad Road, Amroli-394107.
Phone : 0261-2495900 • Email : bm2904@andhrabank.co.in

POSSESSION NOTICE

[Rule-8(1)] ***(For Immovable Property)***

Whereas, the undersigned being the Authorized Officer of the **Union Bank of India, Amroli Branch (E-Andhra)**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **12.04.2021** under section 13 (2) of the said act calling upon the Borrower/Guarantor/Mortgagor **Mr. Om Prakash, Mrs. Malati Om Prakash Dubey, Mr. Satishkumar Gujjar** to repay the amount mentioned in the notice being **Rs. 12,74,627.88 (Rupees Twelve Lacs Seventy Four Thousand Six Hundred Twenty Seven & Eighty Eight Paisa only)** with interest thereon & expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/ Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/ Mortgagor and the public in general that the undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **1st day of July, 2021.**

The Borrower/ Guarantor/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Amroli Branch (E-Andhra)** for an amount of **Rs. 12,74,627.88 (Rupees Twelve Lacs Seventy Four Thousand Six Hundred Twenty Seven & Eighty Eight Paisa only)** as on 31.03.2021 in the said account together with cost and interest as aforesaid.

The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All piece and parcel of the immovable property bearing at plot No. 341, Adm. 55.92 sq. mts and open space adm. 4.36 sq. mts with proportionate undivided inchoate share of road and COP land, in Mahadev Residency-2, with all appurtenances pertaining there to, standing on land bearing R.S. No. 256/3, 256/2, and 360, Block No.182 lying, being & situated at Village-Tatithaiya, Tal. Palsana, Sub Dist. Palsana, Dist. Surat.

Sd/-
Date : 01.07.2021 **Authorised Officer,**
Place : Surat **Union Bank of India**

यूनियन बैंक ऑफ़ इंडिया Union Bank of India

Ghod Dod Road Branch (E-Andhra Bank) : UG-10-12, Sarela Shopping Centre, Ghod Dod Road, Surat-395007.
Phone: 0261-2669100. Email: bm2628@unionbankofindia.com

POSSESSION NOTICE

[Rule-8(1)] ***(For Immovable Property)***

Whereas, the undersigned being the Authorized Officer of the **Union Bank of India,(E-Andhra Bank) Ghod Dod Road Branch,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **02.04.2021** under section 13 (2) of the said act calling upon the Borrower/Guarantor/Mortgagor **Mr. Miyani Ganeshbhai B. (Borrower & Mortgagor), Mrs. Miyani Shobhaben Ganeshbhai (Co-Borrower) & Mr. Avaiya Savjibhai S. (Co-Obligant)** to repay the amount mentioned in the notice being **Rs. 17,08,158.60 (Rupees Seventeen Lacs Eight Thousand One Hundred Fifty eight & Sixty Paisa only)** with interest thereon & expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/ Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/ Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **1st day of July, 2021.**

The Borrower/ Guarantor/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, (E-Andhra Bank) Ghod Dod Road Branch** for an amount of **Rs. 17,08,158.60 (Rupees Seventeen Lacs Eight Thousand One Hundred Fifty eight & Sixty Paisa only)** as on 02.04.2021 in the said account together with cost and interest as aforesaid.

The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All piece and parcel of property bearing at plot No. 66, admeasuring 40.15 sq. mtr equivalent to 48 sq. yards together with undivided proportionate share in road and COP admeasuring 29.36 sq. mts at "Raj Nandani Vibhag-3" situated on the land bearing block No. 116 (Revenue Survey No. 95/4) admeasuring 11736.00 sq.mtrs of Village-Umra, Sub Dist. Olpad, District-Surat stand in the name of Ganeshbhai Becharbhai Miyani.

Bounded by : • **East** : Plot No. 67 • **West** : Plot No. 65
• **North** : Plot No. 49 • **South** : Society Internal Road

Sd/-
Date : 01.07.2021 **Authorised Officer,**
Place : Surat **Union Bank of India**

यूनियन बैंक ऑफ़ इंडिया Union Bank of India

Baben Branch : Shop No. 3, 4, 5, Avadh Shopping Complex, Nr. Avadh Lake City, Baben Bardoli, Gujarat-394601. Phone : 02622-222267

POSSESSION NOTICE

[Rule-8(1)] ***(For Immovable Property)***

Whereas, the undersigned being the Authorized Officer of the **Union Bank of India, Baben Branch,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **13.04.2021** under section 13 (2) of the said act calling upon the Borrower/Guarantor/Mortgagor **Mr. Kishorkumar Punjabhai Katariya (Borrower), Mrs. Neetaben Kishorbhai Katariya (Co-borrower), Baldaniya Manubhai Ukabhai (Co-Obligant)** to repay the amount mentioned in the notice being **Rs. 26,00,894.51 (Rupees Twenty Six Lacs Eight Hundred Ninety four & Fifty One Paisa only)** with interest thereon & expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/ Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/ Mortgagor and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **1st day of July, 2021.**

The Borrower/ Guarantor/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Baben Branch** for an amount of **s. 26,00,894.51 (Rupees Twenty Six Lacs Eight Hundred Ninety four & Fifty One Paisa only)**as on 02.04.2021 in the said account together with cost and interest as aforesaid.

The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All piece and parcel of Plot No. 98, admeasuring area 104.44 sq. yards i.e. equivalent to 87.32 sq. mtrs including land of margin and as per K.J.P. Block No. 54/98, admeasuring 72.31 sq. meters along with undivided proportionate share admeasuring42.82 sq. mtrs in the common roads and COP of society Known as "Shiv Vatika Row House", Situated on the land bearing Revenue survey No. 60, Block No. 54, Moje Village- Mankana, Taluka-Kamrej, Dist-Surat-394325. (Gujarat) in the name of Kishorbhai Punjabhai Katariya.

Bounded by :
• **North** : Adj. Society Internal Road • **South** : Adj. Common Open Plot
• **East** : Adj. Plot No. 99 • **West** : Adj. Society Internal Road

Sd/-
Date : 01.07.2021 **Authorised Officer,**
Place : Surat **Union Bank of India**

OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL PUNE

Unit No. 307 to 310, 3rd Floor,
Kakade Biz Icon Building, Shivaji Nagar, Pune-411005.

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

RC/1/2021 **02/07/2021**

INDIAN OVERSEAS BANK,
Versus
MILLENIUM MOBILITY PVT. LTD.

(CH1) Indian Overseas Bank, Central Office at 763, Anna Salai, Chennai-600 002 and a Branch office amongst other Places at Pune City (Main) Branch, Pune, Maharashtra

To,

(CD 6) Mr. Subash Joshi, Add : A-2/502, Aditya Sahgun, Bavdhan, Pune-411021.

(CD 7) Mrs. Tammana Sachin (Naik) Joshi, Add : E-601, West End Village, Right Bhusari Colony, Paud Road, Kothrud, Pune-411038.

(CD 8) Mr. Sachin Ashok Joshi, Add : E-601, West End Village, Right Bhusari Colony, Paud Road, Kothrud, Pune-411038.

(Cd12) M/s. Dwimeedh Associates (Proprietary Concern Through its Proprietor Mr. Sachin Joshi), **Add :** E-601, West End Village, Right Bhusari Colony, Paud Road, Kothrud, Pune-411038.

This is to notify that as per the Recovery Certificate issued in pursance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL PUNE in **OA/397/2014** an amount of **Rs. 18,54,97,562.00 (Rupees Eighteen Crores Fifty Four Lakhs Ninety Seven Thousands Five Hundred Sixty Two Only)** along with pendent lite and future interest @ 13.50% w.e.f. **14/02/2019** till realization and costs of **Rs. 1,75,255 (Rupees One Lakh Seventy Five Thousands Two Hundred Fifty Five Only)** has become due against you (Jointly and Severally)

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **23/07/2021** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay-

a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and seal of the Tribunal, on this date : **02/07/2021.**

Seal of the Tribunal

(D.K. Varma)
Recovery Officer-I,
DEBTS RECOVERY TRIBUNAL PUNE

For Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

ON LINE AUCTION

Shankar Ramchandra
AUCTIONEERS PVT LTD
(GOVERNMENT AUCTIONEERS)
128, M.G. Road, Camp, Pune-1. PH.: 26340418

SHREE SANT SHIROMANI MARUTI MAHARAJ SSKL MAULINAGAR, BELKUND, TAL. AUSA, DIST. LATUR – 413520

On 12th July 2021 From 01:00 PM onwards on our website www.srauctioneers.co.in The following Scrap Material will be sold. M S Heavy / M S Light / M S Tube / C I Scrap / M S Barrel /S S Tube / Cable / Tyre / M S Wire Rope / Nylone Wire Rope / Scrap Tent / Cane Cutting Knives / Gunny bags etc. Insp From 08/07/2021 to 11/07/2021 From 9:00 am to 4:00 Pm at Karkhana Site. For more details visit our website.

VILAS SAHARKARI SAKHAR KARKHANA LTD UNIT-2, TONDAR, TAL.UDGIR, DIST.LATUR – 413563

On 13th July 2021 From 12:00 PM onwards on our website www.srauctioneers.co.in The following Scrap Material will be sold. M S Steel / C I Scrap / M S Turning / G M Turning / Scrap Bearing / Empty M S Barrel / Empty Plastic Barrel / Scrap Battery / Brushing Shaft / Nickel Screen / Brass Liner / Scrap Computer & Computer Parts / Bullock Cart, Tyre - Disk/ Electric Cable / Electric Material / Truck Tractor Nylon wirerope / S S Wire Netting / P P Bags / Empty Lime Plastic Bags etc. IMP Note : Scrap Battery & E-waste material will be sold only to MPCB/CPCB License holder. Insp From 08/07/2021 to 10/07/2021 & 12/07/2021 From 9:00 am to 4:00 Pm at Karkhana Site. For more details visit our website.

PODDAR HOUSING

PODDAR HOUSING AND DEVELOPMENT LIMITED

CIN: L51909MH1982PLC143066.
Poddar Group Building, Mathuradas Mill Compound, 126,
N. M. JOSHI MARG, LOWERPAREL (W), MUMBAI MH 400013 IN.
Tel: 022-66164422 Email: cs.team@poddarhousing.com
Website: www.poddarhousing.com

NOTICE

(for the attention of Equity Shareholders of the Company)

Subject: Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Demat Account

NOTICE is hereby given to the members pursuant to section 124(6) of the Companies Act, 2013, read with Rule 6 of Investor Education and Protection Fund Authority (Accounting, Audit, transfer and Refund) rules, 2016, as amended, ('the Rules').

In terms of section 124(6) of the Companies Act, 2013 read, with the Rules, all dividends remaining unpaid or unclaimed for a period of seven years from the date of transfer to Unpaid Dividend Account are required to be transferred by the Company to the `Investor Education and Protection Fund' (IEPF). Authority established by the Central Government.

Shareholders are requested to note that the dividend declared during the financial year 2013-14, which remained unpaid or unclaimed for a period of seven years will be due to be credited to the IEPF in September 2021. The corresponding shares on which dividend remains unpaid or unclaimed for seven consecutive years will also get due to be transferred as per the procedure set out in the rules. The details of such shares liable to be transferred to IEPF are also made available on the website of the Company at http://www.poddarhousing.com/unpaid_unclaimed_amount.php

The Company will, however; not transfer such shares to the IEPF where there is a specific order of the Court/tribunal restraining any transfer of such shares or where the shares are hypothecated/ pledged under the Depositories Act, 1996.

Concerned shareholders of the Company are hereby requested to claim the dividend declared during the financial year 2013-14 and onwards by 9th September, 2021 failing which the Company, with a view to adhering with the requirements of the Rules, shall transfer the dividend for the financial year 2013-14 and the corresponding shares, to the IEPF without any further notice.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF authorities after following the procedure prescribed in the Rules.

In case the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar and Transfer Agent, Link Intime India Pvt. Ltd., C- 101, 247 Park, LBS Marg, Vikhroli West, Mumbai- 400083, Tel: 022-49186000.Email:mt.helpdesk@linkintime.co.in.

For Poddar Housing and Development Limited
Sd/-
Vimal Tank
Company Secretary

Place: Mumbai
Date: 03 July 2021

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON MAY 20, 2021 AND DRAFT LETTER OF OFFER DATED MAY 25, 2021 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai – 400 001, Maharashtra, India;
Tel: +91 22 61702100/66951096; **Fax:** +91 22 22047297/66951096; **Email:** investors@pentokey.com;
Website: www.pentokey.com; **Corporate Identification Number: L24116MH1986PLC041681**

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Purshottam Kejriwal (**"Acquirer 1"**), Mr. Vibhu Kejriwal (**"Acquirer 2"**) Mr. Shantanu Purshottam Kejriwal (**"Acquirer 3"**) and Mr. Kostuv Purshottam Kejriwal (**"Acquirer 4"**) (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as **"Acquirers"**), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (**"Takeover Regulations"**) in respect of the open offer (**"Offer"**) for acquisition of up to **15,99,850** (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid-up equity shares of face value of ₹10 each (**"Equity Shares"**), representing **25.51%** of the Total Voting Share Capital of **Pentokey Organy (India) Limited** (**"Target Company"**) on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (**"Total Voting Share Capital"**), from the eligible shareholders of the Target Company for cash at a price of **₹8.75/-** per equity share. The DPS with respect to the aforementioned Offer was published on May 20, 2021 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshdeep (Marathi Daily - Stock Exchange situated and Registered Office).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR-2/OW/P/2021/13007/1 dated June 22, 2021. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS and Draft Letter of Offer should be read as under:

A) DPS

The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Original Day and Date	Revised
Day and Date		
Public Announcement (PA)	Friday, 14 May, 2021	Friday, 14 May, 2021
Publication of DPS in the newspapers	Friday, 21 May, 2021	Friday, 21 May, 2021
Filing of the draft letter of offer with SEBI	Monday, 31 May, 2021	Monday, 31 May, 2021
Last date for a competitive bid	Monday, 14 June, 2021	Monday, 14 June, 2021
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, 21 June, 2021	Wednesday, 23 June, 2021
Identified Date*	Wednesday, 23 June, 2021	Friday, 25 June, 2021
Letter of Offer to be dispatched to shareholders	Wednesday, 30 June, 2021	Friday, 2 July, 2021
Last date for revising the Offer price/ number of shares	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, 5 July, 2021	Wednesday, 7 July, 2021
Date of publication of Offer Opening Public Announcement	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, 7 July, 2021	Friday, 9 July, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, 20 July, 2021	Friday, 23 July, 2021
Last Date for completion of all requirements including payment of consideration	Wednesday, 4 August, 2021	Friday, 6 August, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

B) **Changes made to the Draft Letter of Offer ("DLOF") dated May 25, 2021**

Following disclosures have been added to the DLOF:-

1. **Background of the Acquirers**
   - a. Acquirer 1 is holding a Permanent Account Number- AEOPK3991C.
   - b. Acquirer 2 is holding a Permanent Account Number- AMAPK7951L.
   - c. Acquirer 3 is holding a Permanent Account Number- AMAPK7950M.
   - d. Acquirer 4 is holding a Permanent Account Number- AMAPK7953J.

2. Acquirers had deposited more than 100% of the Offer Size in cash in escrow accounts maintained with ICICI Bank Limited. Pursuant to regulation 22(2) of the Takeover Regulations, upon completion of 21 working days from the date of DPS, following activities have been completed:

2.1 On June 25, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred their shareholding to the Acquirers as per given below:

Sr. No.	Name of the Acquirers	Number of Equity Shares acquired
1	Purshottam Kejriwal	22,40,000
2	Vibhu Kejriwal	7,05,573
3	Shantanu Purshottam Kejriwal	10,00,000
4	Kostuv Purshottam Kejriwal	25,000
	Total	**39,70,573**

2.2 Acquirer 1 and his spouse, Mrs. Jyoti Devi Kejriwal have been appointed on the board of directors of the Target Company wef June 24, 2021.

3. The board of directors of the Target Company approved the shifting of registered office of the Target Company from 45/47 Somaiya Bhavan, M.G. Road, Fort, Mumbai 400 001 to 509, Western Edge I, Western Express Highway, Food Corporation of India Wearhouse, Borivali (E), Mumbai-400066, Maharashtra with effect from 3rd July, 2021.

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
2. The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirers accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirers as laid down in Takeover Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

SAFFRON ••••• energising ideas	Datamatics Business Solutions
Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059; **Tel. No.:** +91 22 4082 0914/915; **Fax No.:** +91 22 4082 0999; **Email id:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor Grievance:** investorgrievance@saffronadvisor.com; **SEBI Registration Number:** INM000011211 **Validity:** Permanent **Contact Person:** Mr. Amit Wagle/Gaurav Khandelwal	**Datamatics Business Solutions Limited** Plot No B- 5, Part B Cross Lane, MIDC, Andheri (East), Mumbai -400 093, Maharashtra, India; **Tel. No.:** +91 22 66712188, 66712001-6; **Fax No.:** +91 22 66712209; **Email id:** investorsqry@datamaticsbpm.com; **Website:** www.datamaticsbpm.com **SEBI Registration Number:** INR000000874 **Validity:** Permanent Registration **Contact Person:** Mr. Anand Bhilare

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2
1105/06, WA B9, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	
ACQUIRER 3	**ACQUIRER 4**
403-4, E-Wing, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	3C-802, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-

Place: Mumbai
Date: July 3, 2021

हम कारोबारियों को सशक्त बनाने के लिए प्रतिबद्ध हैं : प्रधानमंत्री

नई दिल्ली, 3 जुलाई (भाषा)।

प्रधानमंत्री नरेंद्र मोदी ने खुदरा व थोक व्यापार को सूक्ष्म, लघु व मध्यम उपक्रमों (एमएसएमई) के तहत लाने के फैसले को शनिवार को 'ऐतिहासिक' करार दिया और कहा कि उनकी सरकार इस समुदाय को सशक्त बनाने के लिए प्रतिबद्ध है।

खुदरा व थोक व्यापार को एमएसएमई के तहत लाने के फैसले के कारण खुदरा और थोक व्यापारियों को भी बैंकों व वित्तीय संस्थानों से प्राथमिकता प्राप्त श्रेणी में ऋण उपलब्ध हो सकेगा। केंद्रीय एमएसएमई मंत्री नितिन गडकरी ने खुदरा और थोक व्यापार को एमएसएमई के तहत लाने की शुक्रवार को घोषणा की थी। इससे ए क्षेत्र भारतीय रिजर्व बैंक (आरबीआइ) के दिशा-निर्देशों के अनुरूप बैंकों की प्राथमिकता प्राप्त श्रेणी के तहत ऋण का लाभ उठा सकेंगे।

मोदी ने ट्वीट किया, 'हमारी सरकार ने खुदरा व थोक व्यापार को एमएसएमई में शामिल करने का ऐतिहासिक कदम उठाया है। इससे हमारे करोड़ों व्यापारियों को आसानी से ऋण मिलने में मदद मिलेगी। उन्हें कई अन्य लाभ मिलेंगे और उनके कारोबार को भी बढ़ावा मिलेगा। हम हमारे व्यापारियों को सशक्त बनाने के लिए प्रतिबद्ध हैं।' सरकार के इस फैसले ने 250 करोड़ रुपए तक का कारोबार करने वाले छोटे खुदरा व थोक विक्रेताओं पर तत्काल प्रभाव पड़ेगा

मेहता ने शुभेंदु अधिकारी से मुलाकात से इनकार किया

नई दिल्ली, 3 जुलाई (भाषा)।

सॉलिसिटर जनरल तुषार मेहता ने पश्चिम बंगाल में भारतीय जनता पार्टी (भाजपा) के नेता शुभेंदु अधिकारी से मुलाकात होने से इनकार किया है। विधि अधिकारी मेहता ने बताया, 'शुभेंदु अधिकारी बिना किसी पूर्व जानकारी के गुरुवार दिन में करीब तीन बजे मेरे आवास सह कार्यालय पहुंचे। चूंकि अपने कक्ष में मैं पहले से निर्धारित बैठकों में व्यस्त था तो मेरे कर्मचारी ने उन्हें मेरे कार्यालय के प्रतीक्षा कक्ष में इंतजार करने का अनुरोध किया और उन्हें चाय पिलाई।' उन्होंने बताया, 'जब मेरी बैठक खत्म हुई और मेरे कर्मचारी ने मुझे उनके आने की सूचना दी तो मैंने अपने कर्मचारी से अनुरोध किया कि वह अधिकारी से कह दें कि मैं उनसे मिलने में असमर्थ हूं और इतनी देर इंतजार करने के लिए माफी चाहता हूं। अधिकारी ने मेरे कर्मचारी का शुक्रिया अदा किया और वहां से चले गए।

गौरी लंकेश की बहन की याचिका पर कर्नाटक हाईकोर्ट को निर्देश

जनसत्ता ब्यूरो
नई दिल्ली, 3 जुलाई।

सुप्रीम कोर्ट ने पत्रकार गौरी लंकेश की हत्या के एक अभियुक्त की जमानत याचिका पर फैसला करने का कर्नाटक हाईकोर्ट को निर्देश दिया है। साथ ही कहा है कि अभियुक्त के खिलाफ आरोपों को खारिज करने संबंधी आदेश से प्रभावित हुए बिना यह फैसला किया जाए। सर्वोच्च अदालत ने गौरी लंकेश की बहन की तरफ से दायर याचिका पर कर्नाटक सरकार से जवाब भी मांगा है। याचिका में अभियुक्त मोहन नायक पर लगाए गए संगठित अपराध संबंधी आरोपों को वापस लेने के आदेश को चुनौती दी गई है।

न्यायमूर्ति एएम खानविलकर की अध्यक्षता वाले तीन न्यायाधीशों की पीठ ने कर्नाटक सरकार व अन्य से कविता लंकेश की अपील पर जवाब मांगा है। यह अपील कर्नाटक हाईकोर्ट के आदेश के खिलाफ दायर की गई है। पीठ में न्यायमूर्ति दिनेश माहेश्वरी और न्यायमूर्ति अनिरुद्ध बोस भी थे। मामले की अगली सुनवाई 15 जुलाई को होगी। अपनी अपील में कविता ने कहा है कि अभियुक्त नायक जमानत हासिल करने के लिए पूरी तरह कर्नाटक हाईकोर्ट के आदेश को आधार बना रहा है।

> अभियुक्त के खिलाफ आरोपों को खारिज करने संबंधी आदेश से प्रभावित हुए बिना फैसला किया जाए।

सरकार जल्द जारी करेगी नई 'साइबर सुरक्षा' रणनीति

नई दिल्ली, 3 जुलाई (भाषा)।

राष्ट्रीय साइबर सुरक्षा संयोजक राजेश पंत ने कहा है कि सरकार जल्द ही नई साइबर सुरक्षा रणनीति जारी करेगी।

पब्लिक अफेयर्स फोरम ऑफ इंडिया (पीएएफआइ) की ओर से शुक्रवार को आयोजित एक कार्यक्रम को संबोधित करते हुए उन्होंने कहा कि यह रणनीति भारत में साइबर दुनिया के पूरे पारिस्थितिकी तंत्र को समग्रता से कवर करेगी।

उन्होंने कहा, 'उम्मीद है कि सरकार इस साल नई साइबर सुरक्षा रणनीति जारी करेगी।' उन्होंने कहा, 'इस रणनीति की दृष्टि में सुरक्षित, लचीला, जीवंत और विश्वसनीय साइबर क्षेत्र सुनिश्चित करना है।' पंत ने कहा कि नई रणनीति राष्ट्रीय संसाधन के रूप में डाटा हो या घरेलू क्षमताओं का निर्माण या फिर साइबर ऑडिट, विभिन्न पहलुओं के दिशानिर्देश के रूप में होगी।

पूर्वोत्तर रेलवे

शुद्धि पत्र

निम्नलिखित कार्य की खुली ई-निविदा सूचना सं. इज्जत/इलै./ओ.टी/05/2021 दि. 08.06.2021 के निविदा प्रपत्र के स्पेशल कान्डीशन ऑफ कान्ट्रेक्ट के मद सं. 10.2 में समान प्रकृति के कार्य की परिभाषा में संशोधन किया गया है। **संशोधन के पश्चात समान प्रकृति के कार्य की परिभाषा निम्नवत है:** "Installation, testing and commissioning of RMPUs in AC Coaches of Indian Railways, OR AMC/CMC of RMPUs in AC Coaches in Indian Railways." OR "Supply, Installation and Commissioning of Central/Package type/Chiller plants for Air-Conditioning system with or without AMC." **नोट:** 1. निविदा सूचना की अन्य नियम और शर्तें यथावत रहेंगी। 2. यह संशोधन वेबसाइट http://www.ireps.gov.in. पर अपलोड कर दिया गया है।

वरि. मंडल विद्युत इंजीनियर (सा.)
मुजाधि/विद्युत-17 इज्जतनगर

यात्री सुविधा सम्बन्धित शिकायत हेतु मोबाइल नं. 09794845955 पर SMS करें।

"ट्रेनों में ज्वलनशील पदार्थ लेकर यात्रा न करें"

अखिलेश व संजय सिंह की मुलाकात, सियासी अटकलें

लखनऊ, 3 जुलाई (भाषा)।

आम आदमी पार्टी (आप) के राज्यसभा सदस्य और उत्तर प्रदेश प्रभारी संजय सिंह ने शनिवार को समाजवादी पार्टी (सपा) के अध्यक्ष अखिलेश यादव से मुलाकात की। इस मुलाकात के बाद सियासी अटकलें तेज हो गई हैं।

सिंह ने बातचीत में अखिलेश से मुलाकात की बात स्वीकार करते हुए कहा कि उन्होंने सपा अध्यक्ष को जन्मदिन की बधाई दी और प्रदेश के मौजूदा राजनीतिक हालात पर चर्चा की। दोनों नेताओं के बीच यह मुलाकात लखनऊ स्थित सपा के प्रदेश मुख्यालय में हुई। राज्य में विधानसभा चुनावों में चंद महीने बाकी रह गए हैं, ऐसे में आम आदमी पार्टी (आप) के प्रदेश प्रभारी की अखिलेश से मुलाकात के राजनीतिक निहितार्थ निकाले जा रहे हैं। हालांकि इस बारे में पूछे जाने पर संजय सिंह ने कुछ भी कहने से इनकार कर दिया।

इस सवाल पर कि क्या आगामी विधानसभा चुनाव में समाजवादी पार्टी और आम आदमी पार्टी का गठबंधन हो सकता है, सिंह ने कहा, हम अभी इस बारे में कुछ भी नहीं कह सकते।

येदियुरप्पा के विरुद्ध जांच बंद करने संबंधी रिपोर्ट खारिज

बंगलुरु, 3 जुलाई (भाषा)।

जन प्रतिनिधियों से संबद्ध एक विशेष अदालत ने बंगलुरु में बेशकीमती भूमि को गैर-अधिसूचित करने के 15 साल पुराने एक मामले में कर्नाटक के मुख्यमंत्री बी एस येदियुरप्पा के विरूद्ध जांच बंद करने की अनुमति मांगने वाली लोकायुक्त पुलिस की 'बी-रिपोर्ट' शनिवार को खारिज कर दी।

न्यायाधीश श्रीधर गोपालकृष्ण भट ने अपने आदेश में कहा कि अपराध दंड प्रक्रिया संहिता (सीआरपीसी) की धारा 173 (3) के तहत सौंपी गयी 'बी रिपोर्ट' खारिज की जाती है। सीआरपीसी की धारा 153 (3) के तहत, कर्नाटक लोकायुक्त की पुलिस शाखा, बंगलुरु से संबद्ध पुलिस उपाधीक्षक को इस आदेश में की गई टिप्पणी के आलोक में तेजी से मामले की आगे जांच करने और अंतिम/अतिरिक्त अंतिम रिपोर्ट दाखिल करने का निर्देश दिया जाता है।

अदालत ने जांच अधिकारी को जांच में देरी के सिलसिले में कर्नाटक उच्च न्यायालय द्वारा की गयी टिप्पणी को भी ध्यान में रखने के बारे याद दिलाया।

यह मामला बेल्लंदूर और दीवारबीसनहल्ली में बेशकीमती भूमि को गैर अधिसूचित करने से जुड़ा है, इस भूमि का संबंध वार्थुर-व्हाइटफील्ड आईटी कॉरिडोर से था। यह भूमि 2000-01 में आइटी पार्क के लिए अधिग्रहित की गई थी।

The Federal Bank Ltd.
Plot No.12, Sector-12A, Dwarka, New Delhi - 110078
Tel: 011-46032495. E-mail: ndlh@federalbank.co.in

FEDERAL BANK
Your Perfect Banking Partner
Regd. Office. Alwaye, Kerala

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularised so far in spite of repeated notices, will be put for sale in the branch on or after **07/08/2021** as shown below:

Branch / Venue: PLOT NO.12, SECTOR-12A, DWARKA, NEW DELHI - 110078

Name	A/c. No.	Name	A/c. No.
Sahil Sharma	15456400004617	Aviraj Sirohi	15456100030045
Chandan Kumar Gupta	15456400004674	Deepak Singh	15456100030292
Julie Biju John	15456200006671	Renu Sharma	15456100030375
Akhilesh Tiwari	15456200006762	Renu Sharma	15456100030367
Santosh	15456200007141	Rajesh Kumar	15456100030391
Santosh	15456200007174	Savita	15456100030425
Arjun Singh	15456100033692	Preeti	15456100025847
Goldi Singh	15456100033825	Shravan Kumar	15456100022737
Vijay Aggarwal	15456100025565	Parvinder Kumar	15456100030482
Vijay Aggarwal	15456100025573	Sanjeev Kumar	15456100030573
Vijay Aggarwal	15456100025557	Shreya Pathak	15456100030672
Rashmi Rani	15456400004419	Shreya Pathak	15456100030664
C Mohanan	15456400003551	Rati Rami	15456100030680
C Mohanan	15456400003569	Yogesh Yadav	15456100030730
C Mohanan	15456600000043	Chanchal Saini	15456100030755
C Mohanan	15456600000084	Neeraj Yadav	15456100030771
Siddarth	15456100030037	Neeraj Yadav	15456100030789
		Mahesh Kumar Gautam	15456100030797

Place: New Delhi
Date: 04.07.2021

Branch Manager,
(The Federal Bank Ltd.)

ESCORTS

शेयरधारकों के लिये सूचना

एतद्द्वारा सूचित किया जाता है कि:

1. एस्कॉर्ट्स लिमिटेड (**"कंपनी"**) के सदस्यों की 75वीं वार्षिक आम बैठक (**"एजीएम"**) **मंगलवार, 27 जुलाई, 2021** को दोपहर **12:00 बजे** वीडियोकॉन्फ्रेंसिंग (**"वीसी"**)/अन्य ऑडियोविजुअल साधनों (**"ओएवीएम"**) के माध्यम से आयोजित की जाएगी, जो कंपनी अधिनियम, 2013 के लागू प्रावधानों और उसके तहत बनाए गए नियमों के अनुपालन में और भारतीय प्रतिभूति और विनिमय बोर्ड ("सेबी") (सूचीकरण दायित्व और प्रकटीकरण आवश्यकताएं), विनियम, 2015 सामान्य परिपत्र संख्या के साथ पठित 14/2020 दिनांक 08 अप्रैल, 2020, सामान्य परिपत्र संख्या 17/2020 दिनांक 13 अप्रैल, 2020, सामान्य परिपत्र संख्या 20/2020 दिनांक 5 मई, 2020 और सामान्य परिपत्र संख्या 02/2021 दिनांक 13 जनवरी, 2021 और अन्य लागू परिपत्र कॉर्पोरेट मामलों के मंत्रालय (**"एमसीए"**) और सेबी (सामूहिक रूप से **"प्रासंगिक परिपत्र"** के रूप में संदर्भित) द्वारा व्यापार के लेन-देन करने के लिए जारी किये गए हैं, जैसा कि एजीएम नोटिस में वर्णित है।
2. एजीएम की सूचना और वार्षिक रिपोर्ट 2020-21 की इलेक्ट्रॉनिक प्रतियां केवल उन्हीं सदस्यों को भेजी जाएंगी जिनकी ईमेल आईडी कंपनी/डिपॉजिटरीसहभागियों के पास पंजीकृत हैं। ये दस्तावेज कंपनी की वेबसाइट www.escortsgroup.com, स्टॉकएक्सचेंजों की वेबसाइट www.bseindia.com और www.nseindia.com पर और कंपनी के रजिस्ट्रार एंड ट्रांसफर एजेंट यानी केफिनटेक टेक्नोलॉजीज प्राइवेट लिमिटेड की वेबसाइट https://evoting.kfintech.com पर भी उपलब्ध होंगे।
3. उन ईमेल पतों को पंजीकृत/अद्यतन करने का तरीका :-
   जिन्होंने कंपनी के साथ अपने ईमेल पते पंजीकृत/अपडेट नहीं किए हैं:
   - भौतिक रूप में शेयर धारण करने वाले सदस्य https://ris.kfintech.com/clientservices/mobilereg/mobileemailreg.aspx पर क्लिक करके या einward.ris@Kfintech.com पर फोलियो नंबर के विवरण के साथ आरटीए को लिखकर और पैन की एक स्व-सत्यापित प्रति संलग्न करके अपनी ई-मेल आईडी को पंजीकृत/अपडेट कर सकते हैं।
   - इलेक्ट्रॉनिकमोड में शेयर धारण करने वाले सदस्य इलेक्ट्रॉनिक रूप से कंपनी से सभी संचार प्राप्त करने के लिए सदस्यों को अपने संबंधित डिपॉजिटरीपार्टिसिपेंट "डीपी" के साथ अपना ई-मेल पता पंजीकृत/अपडेट करना आवश्यक है।
4. ई-वोटिंग के माध्यम से वोट डालने का तरीका :-
   (अ) सदस्यों के पास इलेक्ट्रॉनिक वोटिंग सिस्टम ("ई-वोटिंग") के माध्यम से एजीएम की सूचना में निर्धारित व्यवसाय पर अपना वोट डालने का अवसर होगा।
   (ब) डीमैटरियलाइज्डमोड, फिजिकलमोड में शेयर रखने वाले सदस्यों द्वारा और जिन सदस्यों ने अपने ईमेल पते पंजीकृत नहीं किए हैं, उनके लिए रिमोट (**"रिमोट ई-वोटिंग"**) मतदान का तरीका एजीएम की सूचना में प्रदान किया गया है।
   (स) इलेक्ट्रॉनिक वोटिंग सिस्टम के माध्यम से मतदान की सुविधा एजीएम (**"इंस्टा पोल"**) में भी उपलब्ध कराई जाएगी और एजीएम में भाग लेने वाले सदस्य जिन्होंने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला है, वे एजीएम में इंस्टा पोल के जरिए वोट कर सकेंगे।
   (द) ई-वोटिंग के माध्यम से वोट डालने के लिए लॉगिनक्रेडेंशियल सदस्यों को ईमेल के माध्यम से उपलब्ध कराए जाएंगे। जिन सदस्यों को ईमेल प्राप्त नहीं होता है या जिनके ईमेल पते कंपनी/केफिन टेक्नोलॉजीज प्राइवेट लिमिटेड/डिपॉजिटरीपार्टिसिपेंट के साथ पंजीकृत नहीं हैं, वे एजीएम के नोटिस में दिए गए निर्देशों का पालन करके लॉगिन क्रेडेंशियल प्राप्त कर सकते हैं।
   (ई) वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के लिए समान लॉगिन क्रेडेंशियल का भी उपयोग किया जा सकता है।
5. लाभांश प्राप्त करने के लिए मत दर्ज करने का तरीका :-
   सदस्यों से अनुरोध है कि वे नीचे निर्दिष्ट प्रक्रिया का पालन करके अपना पूरा बैंक विवरण पंजीकृत/अपडेट करें:
   (अ) डीमैट रूप में शेयर धारित करने वाले सदस्य: अपने डिपॉजिटरी सहभागियों के पास आवश्यक दस्तावेज जमा करके, जिनके साथ वे अपने डीमैट खाते रखते हैं, और
   (ब) भौतिक रूप में शेयर रखने वाले सदस्य: कृपया हमारी वेबसाइट www.escortsgroup.com पर उपलब्ध एनईसीएसफॉर्म भेजें ताकि केफिन टेक्नोलॉजीज प्राइवेट लिमिटेड, सेलेनियमबिल्डिंग, टॉवरबी, प्लॉट नंबर 31-32, वित्तीय जिला, नानकरामगुडा, सेरिलिंगमपल्ली, हैदराबाद - 500 032, तेलंगानाय फोन: 040-67162222य फैक्स 040-23420814; टोलफ्री नंबर: 1800 3094 001; ईमेल - einward.ris@kfintech.com को लाभांश के भुगतान के लिए निर्धारित बुक क्लोजर की तारीख पर या उससे पहले पहुंच सकें।
   लाभांश वारंट/डिमांड ड्राफ्ट उन शेयरधारकों के पंजीकृत पते पर भेजे जाएंगे, जिन्होंने अपने बैंक खाते का विवरण अपडेट नहीं किया है।
6. सदस्यों से अनुरोध है कि एजीएम की सूचना में दिये गए सभी नोट्स और विशेष रूप से एजीएम में शामिल होने के निर्देश, रिमोट ई-वोटिंग के माध्यम से वोट डालने का तरीका या एजीएम के दौरान इंस्टा पोल के माध्यम से वोटिंग प्रक्रिया को ध्यान से पढ़ें।

एस्कॉर्ट्स लिमिटेड
पंजीकृत कार्यालय: 15/5, मथुरा रोड,
फरीदाबाद-121003, हरियाणा
फोन : 0129-2250222
ई-मेल: corpsl@escorts.co.in,
वेबसाइट: www.escortsgroup.com
दिनांक: 3 जुलाई, 2021
स्थान: फरीदाबाद

बोर्ड की आज्ञानुसार
एस्कॉर्ट्स लिमिटेड के लिए
एसडी/-
सत्येंद्र चौहान
कंपनी सचिव और अनुपालन अधिकारी

मांग सूचना का प्रकाशन

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत सूचना

1) सुमरे चंद 2) कृष्णा रानी 3) मोहन लाल (ऋणधारकों) सभी निवासी: एच.नं. 12, वार्ड नं. 8, ग्राम डोडवा, ताराओरी, जिला करनाल, हरियाणा-132116 को स्पीड पोस्ट द्वारा 27.5.2021 को भेजी गई

विषय: ऋण खाता सं. LXKNL00218-190000150 तिथि 11.10.2018

आपने रु. 23,63,158/- की राशि जो 30.4.2021 को बकाया है, के ऋणों के पुनर्भुगतान में चूक की है। अधिनियम की धारा 13(2) के अंतर्गत सूचना जारी कर आईएफएल हाउसिंग फाइनांस लि. ने 27.5.2021 को आपको रु. 23,63,158/- (रुपये तैईस लाख तिड़ेसठ हजार एक सौ अन्ठावन मात्र) के 30.4.2021 के बकाया ऋणों के भुगतान का निर्देश दिया था। एतद्द्वारा आपको निर्देश दिया जाता है कि इस सूचना की तिथि से 60 दिनों के भीतर इस राशि का भुगतान करें अन्यथा आईएफएल हाउसिंग फाइनांस लि. नीचे अनुसूची में दी गई प्रतिभूत परिसम्पत्तियों के विरुद्ध प्रतिभूति हित प्रवर्तन के अपने अधिकारों का प्रयोग करने के लिये वाध्य होगा।

यह सूचना आईएफएल हाउसिंग फाइनांस लि. को उपलब्ध किसी अन्य अधिकार उपचार के प्रति पूर्वाग्रह-रहित है।

अनुसूची

परिसम्पत्तियों का विशिष्ट विवरण जिसमें प्रतिभूति हित निर्मित है, इस प्रकार है: गिरवी परिसम्पत्तियाँ: सम्पत्ति एमसी नं. 542-544, ए/11, माप 339 वर्ग यार्ड्स तथा सम्पत्ति का माप 400 वर्ग यार्ड्स, तरोआरी स्डिवा, तहसील नीलोखेरी, करनाल, हरियाणा-132116 तथा उस पर विद्यमान तथा भविष्य के निर्माण।

आईएफएल हाउसिंग फाइनांस लिमिटेड के लिये
हस्ता./-

तिथि: 3.7.2021
स्थान: दिल्ली

प्राधिकृत अधिकारी
आईएफएल हाउसिंग फाइनांस लिमिटेड

उत्तरांचल लीजिंग लिमिटेड
CIN: L65920DL1984PLC018830
पंजी. कार्या.: डी-5/105, अवध कॉम्पलैक्स, लक्ष्मी नगर, दिल्ली- 110092
Email Id: uttaranchalleasingltd@gmail.com, Website: www.uttaranchalleasing.in

31 मार्च, 2021 को समाप्त तिमाही एवं वर्ष के स्टैंडएलॉन तथा समेकित अंकेक्षित वित्तीय परिणामों का विवरण

(रु. लाखों में)

क्रम सं.	विवरण	स्टैंडएलान					समेकित	
		समाप्त तिमाही 31.3.2021 (अंकेक्षित)	समाप्त तिमाही 31.12.2020 (अनंकेक्षित)	समाप्त तिमाही 31.3.2020 (अंकेक्षित)	समाप्त वर्ष 31.3.2021 (अंकेक्षित)	समाप्त वर्ष 31.3.2020 (अंकेक्षित)	समाप्त वर्ष 31.3.2021 (अंकेक्षित)	समाप्त वर्ष 31.3.2020 (अंकेक्षित)
1.	प्रचालनों से कुल आय (शुद्ध)	47.56	37.19	44.46	151.08	91.49	147.19	98.28
2.	असाधारण मदों एवं कर से पूर्व लाभ/(हानि)	(2.25)	13.59	7.78	38.45	24.77	29.47	24.41
3.	कर से बाद शुद्ध लाभ/(हानि)	(1.83)	10.06	5.76	28.29	18.33	19.22	17.97
4.	प्रदत्त इक्विटी शेयर पूंजी (सम मूल्य रु. 10/- प्रति शेयर)	140.00	140.00	140.00	140.00	140.00	140.00	140.00
5.	आरक्षित (पूर्व वर्ष के तुलन पत्र में दर्शाई गई पुनर्मूल्यांकन आरक्षित छोड़कर)	111.44	111.44	96.86	111.44	96.86	101.76	88.23
6.	मूल एवं तरल आय प्रति शेयर (रु. में)	(0.13)	0.72	0.41	2.02	1.31	1.37	1.28

टिप्पणी: उपरोक्त सेबी (सूचीयन दायित्व एवं उद्घाटन अपेक्षा) विनियमन, 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचैंजों में दाखिल तिमाही तथा वार्षिक अंकेक्षित वित्तीय परणिामों के विस्तृत प्रारूप का सार है। तिमाही एवं वार्षिक वित्तीय परिणामों का सम्पूर्ण प्रारूप कम्पनी की वेबसाईट www.uttaranchalleasing.in तथा एमएसई की वेबसाईट www.mseindia.co.in पर उपलब्ध है।

उत्तरांचल लीजिंग लिमिटेड के लिये
हस्ता./-
(नीरज ग्रोवर)
DIN:07850783
(प्रबंधक निदेशक)

तिथि: 30.6.2021
स्थान: दिल्ली

एक राज्य से दूसरे में कम्पनी के पंजीकृत कार्यालय के परिवर्तन के लिये समाचार पत्र में प्रकाशन के लिये विज्ञापन
[कंपनी (निगमन) नियमावली, 2014 के नियम 30 के अनुपालन में]
केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कम्पनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13(4) तथा कंपनी (निगमन) नियमावली, 2014 के नियम 30 (5)(ए) के मामले में
तथा
डायमेंशन्स पेपर्स प्राईवेट लिमिटेड (CIN:U21020DL2010PTC202527) पंजीकृत कार्यालय: प्लॉट नं. जे-206, भू तल, सेक्टर-5, डीएसआईडीसी, बवाना इंडस्ट्रियल एरिया, दिल्ली-110039 में है, के मामले में।

---- **आवेदक**

एतद्द्वारा आम जनता को सूचित किया जाता है कि "रा.रा. क्षेत्र दिल्ली" से "हरियाणा" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 21 जून, 2021 को आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे उसके ऊपर वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से इक्कीस (21) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक के पते: बी-2 विंग, 2रा तल, पर्यावरण भवन, सीजीओ कॉम्प्लैक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें:

कृत्ते एवं के लिये
डायमेंशन्स पेपर्स प्राईवेट लिमिटेड
(आवेदक)
हस्ता./-
प्रिन्स अगरवाल
निदेशक
DIN No. 08610556

तिथि: 3.7.2021
स्थान: नई दिल्ली

ऋण वसूली न्यायाधिकरण-III, दिल्ली
चतुर्थ तल, जीवन तारा बिल्डिंग,
संसद मार्ग, नई दिल्ली-110001

बैंकों तथा वित्तीय संस्थाओं के बकाया ऋण की वसूली अधिनियम, 1993 की धारा 19(4) के साथ पठित ऋण वसूली न्यायाधिकरण (प्रक्रिया नियमावली, 1993) के नियम 12 एवं 13 के तहत नोटिस

ओ.ए सं. 1033/2019 के मामले में
बैंक ऑफ इंडिया **सुधीर कुशवाहा एवं अन्य**
आवेदक बनाम प्रतिवादी

सेवा में,

डी-1 श्री सुधीर कुशवाहा, पुत्र श्री राम अवतार कुशवाहा, बी-42, द्वितीय तल, न्यू पंचवटी, भाटिया मोड, जी.टी. रोड, गाजियाबाद, यू.पी. - 201001 और: सी/ओ मैसर्स कंपास सुधीर कुशवाहा, सैमसंग बिल्डिंग, सेक्टर-125, ग्रेटर नोएडा, यू.पी. - 201303

डी-2 श्रीमती अर्चना कुशवाहा पत्नी श्री सुधीर कुशवाहा, बी-42, द्वितीय तल, न्यू पंचवटी, भाटिया मोड, जी.टी. रोड, गाजियाबाद, यू.पी. - 201001 और: सी/ओ श्री राम अवतार कुशवाहा, पूर्व नौसेना मोहल्ला, बनारसी दास, फाफुंड रोड, औरिया, यूपी-206112

जबकि उपरोक्त नामक आवेदक ने आपके विरुद्ध एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संतोषप्रद रूप से यह दर्शाया जा चुका है कि आपको साधारण रूप से नोटिस दिया जाना संभव नहीं है, इसलिए, विज्ञापन के रूप में इस नोटिस के माध्यम से आपको दिनांक **08-07-2021** को पूर्वाह्न 10.30 बजे इस न्यायाधिकरण के समक्ष उपस्थित होने का निर्देश दिया जाता है।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस न्यायाधिकरण के समक्ष उपस्थित नहीं होंगे, वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

चल रही महामारी की स्थिति के कारण, सभी मामलों को वीडियो कॉन्फ्रेंसिंग के माध्यम से और उस उद्देश्य के लिए लिया जाएगा:-

(i) सभी अधिवक्ता/पात्रगण सिस्को वेबेक्स एप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे;

(ii) "रजिस्ट्रार/रिकवरी ऑफिसर-I/और रिकवरी ऑफिसर-II द्वारा प्राप्त की जाने वाली सुनवाई के मामलों की अगली तारीख के लिए "मीटिंग आईडी" और "पासवर्ड" DRT की आधिकारिक तिथि से एक दिन पहले उपलब्ध होगी। पब्लिक नोटिस हेड के तहत पोर्टल अर्थात "drt.gov.in"

(iii) किसी भी जानकारी हेतु, एडवोकेट्स/लिटिगेंट्स संबंधित अधिकारी से फोन **23748469.** पर संपर्क कर सकते हैं।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत 24 मार्च, 2021 को दिया गया।

न्यायाधिकरण के आदेशानुसार

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON MAY 20, 2021 AND DRAFT LETTER OF OFFER DATED MAY 25, 2021 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai – 400 001, Maharashtra, India;
Tel: +91 22 61702100/66951096; **Fax:** +91 22 22047297/66951096; **Email:** investors@pentokey.com;
Website: www.pentokey.com; **Corporate Identification Number: L24116MH1986PLC041681**

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Purshottam Kejriwal (**"Acquirer 1"**), Mr. Vibhu Kejriwal (**"Acquirer 2"**) Mr. Shantanu Purshottam Kejriwal (**"Acquirer 3"**) and Mr. Kostuv Purshottam Kejriwal (**"Acquirer 4"**) (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as **"Acquirers"**), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (**"Takeover Regulations"**) in respect of the open offer (**"Offer"**) for acquisition of up to **15,99,850** (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid-up equity shares of face value of ₹10 each (**"Equity Shares"**), representing **25.51%** of the Total Voting Share Capital of **Pentokey Organy (India) Limited** (**"Target Company"**) on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (**"Total Voting Share Capital"**), from the eligible shareholders of the Target Company for cash at a price of **₹8.75/-** per equity share. The DPS with respect to the aforementioned Offer was published on May 20, 2021 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshdeep (Marathi Daily - Stock Exchange situated and Registered Office).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR-2/OW/P/2021/13007/1 dated June 22, 2021. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS and Draft Letter of Offer should be read as under:

A) DPS

The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Original Day and Date	Revised
Day and Date		
Public Announcement (PA)	Friday, 14 May, 2021	Friday, 14 May, 2021
Publication of DPS in the newspapers	Friday, 21 May, 2021	Friday, 21 May, 2021
Filing of the draft letter of offer with SEBI	Monday, 31 May, 2021	Monday, 31 May, 2021
Last date for a competitive bid	Monday, 14 June, 2021	Monday, 14 June, 2021
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, 21 June, 2021	Wednesday, 23 June, 2021
Identified Date*	Wednesday, 23 June, 2021	Friday, 25 June, 2021
Letter of Offer to be dispatched to shareholders	Wednesday, 30 June, 2021	Friday, 2 July, 2021
Last date for revising the Offer price/ number of shares	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, 5 July, 2021	Wednesday, 7 July, 2021
Date of publication of Offer Opening Public Announcement	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, 7 July, 2021	Friday, 9 July, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, 20 July, 2021	Friday, 23 July, 2021
Last Date for completion of all requirements including payment of consideration	Wednesday, 4 August, 2021	Friday, 6 August, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

B) **Changes made to the Draft Letter of Offer ("DLOF") dated May 25, 2021**
Following disclosures have been added to the DLOF:-

1. **Background of the Acquirers**
   a. Acquirer 1 is holding a Permanent Account Number- AEOPK3991C.
   b. Acquirer 2 is holding a Permanent Account Number- AMAPK7951L.
   c. Acquirer 3 is holding a Permanent Account Number- AMAPK7950M.
   d. Acquirer 4 is holding a Permanent Account Number- AMAPK7953J.

2. Acquirers had deposited more than 100% of the Offer Size in cash in escrow accounts maintained with ICICI Bank Limited. Pursuant to regulation 22(2) of the Takeover Regulations, upon completion of 21 working days from the date of DPS, following activities have been completed:

2.1 On June 25, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred their shareholding to the Acquirers as per given below:

Sr. No.	Name of the Acquirers	Number of Equity Shares acquired
1	Purshottam Kejriwal	22,40,000
2	Vibhu Kejriwal	7,05,573
3	Shantanu Purshottam Kejriwal	10,00,000
4	Kostuv Purshottam Kejriwal	25,000
	Total	**39,70,573**

2.2 Acquirer 1 and his spouse, Mrs. Jyoti Devi Kejriwal have been appointed on the board of directors of the Target Company wef June 24, 2021.

3. The board of directors of the Target Company approved the shifting of registered office of the Target Company from 45/47 Somaiya Bhavan, M.G. Road, Fort, Mumbai 400 001 to 509, Western Edge I, Western Express Highway, Food Corporation of India Wearhouse, Borivali (E), Mumbai-400066, Maharashtra with effect from 3rd July, 2021.

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
2. The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirers accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirers as laid down in Takeover Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

SAFFRON energising ideas	Datamatics Business Solutions
Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059; **Tel. No.:** +91 22 4082 0914/915; **Fax No.:** +91 22 4082 0999; **Email id:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor Grievance:** investorgrievance@saffronadvisor.com; **SEBI Registration Number:** INM000011211 **Validity:** Permanent **Contact Person:** Mr. Amit Wagle/Gaurav Khandelwal	**Datamatics Business Solutions Limited** Plot No B- 5, Part B Cross Lane, MIDC, Andheri (East), Mumbai -400 093, Maharashtra, India; **Tel. No.:** +91 22 66712188, 66712001-6; **Fax No.:** +91 22 66712209; **Email id:** investorsqry@datamaticsbpm.com; **Website:** www.datamaticsbpm.com **SEBI Registration Number:** INR000000874 **Validity:** Permanent Registration **Contact Person:** Mr. Anand Bhilare

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2
1105/06, WA B9, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	

ACQUIRER 3	ACQUIRER 4
403-4, E-Wing, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	3C-802, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-

Place: Mumbai
Date: July 3, 2021

नागपुरात बाधित ४८; मृत्यू एकही नाही

नागपूर, दि. ३, (प्रतिनिधी) : नव्या बाधितांमध्ये शुक्रवारीही कुठली वाढ झालेली नाही. खबरदारीच्या उपाययोजना म्हणून चाचण्यांची संख्या वाढवण्यात आली आहे. दिवसभरात जिल्ह्यात ४८ नव्या बाधितांची नोंद करण्यात आली. तर सलग सहाव्या दिवशी एकाही मृत्यू नोंद करण्यात आलेली नाही. प्रशासनाकडून जिल्ह्यात साडेआठ हजारांहून अधिक चाचण्या करण्यात आल्या. यामध्ये ३० शहरात, ग्रामीणमध्ये १८ बाधित नोंदवण्यात आले. तर दिवसभरात जिल्ह्यात ८७ रुग्ण कोरोनामुक्त झाले. यात शहरात सर्वाधिक ५७, तर ग्रामीणमध्ये ३० रुग्ण कोरोनामुक्त झाले.

जिल्ह्यात रुग्ण बरे होण्याचे प्रमाण ९८.०६ टक्क्यांवर गेल्याने सक्रिय रुग्णांच्या संख्येत घट झाली आहे. शुक्रवारी जिल्ह्यात २२४ सक्रिय रुग्ण होते. यात शहरात १८०, तर ग्रामीणमध्ये ४४ रुग्णांचा समावेश आहे. आतापर्यंत जिल्ह्यात ४ लाख ६७ हजार ८८५ रुग्ण कोरोनामुक्त झाले. त्याचबरोबर जिल्ह्यात सलग सहाव्या दिवशी शून्य मृत्यूंची नोंद करण्यात आली. आरोग्य विभागाच्या दृष्टीने ही अत्यंत दिलासादायक बाब आहे. त्यामुळे गेल्या काही दिवसांपासून जिल्ह्यातील रुग्ण मृत्यूचा आकडा ९ हजार ०२५च्या घरात कायम आहे.

मेयो, मेडिकलच्या अग्निशमन यंत्रणेसाठी २८ कोटी द्या

नागपूर, दि. ३, (प्रतिनिधी) : अग्नितांडवाची घटना टाळण्यासाठी मानवजातीचा विचार करून अग्निशमन यंत्रणा बसवण्याची गरज असून त्याकरिता राज्य सरकार व वैद्यकीय शिक्षण संचालनालयाने शासकीय वैद्यकीय महाविद्यालय व रुग्णालय (मेडिकल) आणि इंदिरा गांधी शासकीय वैद्यकीय महाविद्यालय व रुग्णालयाला (मेयो) अनुक्रमे २० कोटी ६० लाख व ७ कोटी २१ लाख रुपये मंजूर करावे, असे आदेश उच्च न्यायालयाने दिले.

शासकीय वैद्यकीय महाविद्यालयातील एमआरआय मशीन अनेक महिन्यांपासून बंद असल्याची बाब उच्च न्यायालयाच्या नागपूर खंडपीठात दाखल असलेल्या जनहित याचिकेत समोर आला. या विषयावर आज बुधवारी न्या. सुनील शुक्रे आणि न्या. अनिल किलोर यांच्यासमक्ष सुनावणी झाली. यावेळी न्यायालयीन मित्रांनी सांगितले की, मेडिकलमधील एमआरआय मशीनकरीता अनेक महिन्यांपासून हॉपकीन्स कंपनीला कोट्यवधी रुपये देण्यात आले आहेत. पण, अद्यापही कंपनीकडून एमआरआय मशीन उपलब्ध करून देण्यात आली नाही. ऑक्टोबर २०१९ मध्ये एमआरआय मशीनकरिता १५ कोटी रुपये हॉपकीन्सला देण्यात आले असून त्यांची निविदा प्रक्रिया सुरू आहे.

२४ जुलै २०२१ ही निविदा भरण्याची अंतिम मुदत असल्याची माहिती राज्य सरकारच्या वकिलांनी दिली. त्यावर न्यायालयाने तीन महिन्यात प्रक्रिया पूर्ण करून मेडिकलला एमआरआय मशीन कार्यान्वित करण्याचे आदेश हॉपकीन्स इन्स्टिट्यूटला दिले.

त्याशिवाय २०१३, २०१६ आणि फेब्रुवारी २०२१ मध्ये मेडिकलमधील अग्निशमन सुरक्षेचे अंकेक्षण राष्ट्रीय सुरक्षा परिषदेकडून करण्यात आले असून त्यांनी आपला अहवाल दिला आहे. त्यात मेडिकलमध्ये अग्निशमन यंत्रणा बसवण्याच्या अनेक सूचना असून त्याकरिता मेडिकल प्रशासनाने वैद्यकीय शिक्षण संचालनालयाकडे २० कोटी ६० लाख रुपयांची मागणी केली आहे.

मेयो प्रशासनानेही ७ कोटी २१ लाख ४२ हजार २५० रुपयांचा प्रस्ताव सादर केला आहे. या प्रस्तावावर चार आठवड्यात राज्य सरकार व वैद्यकीय शिक्षण संचालनालयाने निर्णय घेऊन विदर्भातील दोन मोठ्या महाविद्यालयांना अग्नितांडवाच्या घटना रोखण्यासाठी निधी देण्याचे आदेश न्यायालयाने दिले. न्यायालयीन मित्र म्हणून ॲड. अनुप गिल्डा आणि राज्य सरकारकडून ॲड. दीपक ठाकरे यांनी बाजू मांडली.

जाहीर सूचना

श्री. नरेन पी. शेठ हे मॅरेथॉन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, गणपतराव कदम मार्ग, लोअर परळ, मुंबई-४०००१३ या सोसायटीचे सदस्य आहेत आणि त्यांची पत्नी डॉ. सुधा शेठ यांच्यासह सोसायटीच्या इमारतीमधील फ्लॅट क्र. १२०१, इरा ४ चे संयुक्त धारक आहेत, यांचे ११ एप्रिल, २०२१ रोजी निधन झाले.

सोसायटी याव्दारे, सोसायटीच्या भांडवल/मिळकतीमधील, मयत सभासदाच्या सदर शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून १५ दिवसांत सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्याच्या/तिच्या/त्यांच्या दावा/ आक्षेपांच्या पुष्ठ्यर्थ अशी कागदपत्रे आणि अन्य पुरावाच्या प्रतींसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हितसंबंधाशी सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या ५०% हस्तातरणास काही दावे/आक्षेप सोसायटीने प्राप्त केले तर, सोसायटीच्या उपविधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल.

च्या वतीने व करिता
दी मॅरेथोन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड
ठिकाण: मुंबई **सही/-**
दिनांक: ०५.०७.२०२१ **सचिव**

दीडशे रुपयांसाठी हजार रुपयांच्या बँक खात्याची सक्ती

नागपूर, दि. ३, (प्रतिनिधी) : उन्हाळी सुट्टीतील शालेय पोषण आहार विद्यार्थ्यांना प्रत्यक्ष वितरित न करता त्याऐवजी आहाराचे अनुदान थेट लाभ हस्तांतरणद्वारे विद्यार्थ्यांच्या बँक खात्यात थेट जमा करण्याचा निर्णय घेण्यात आला. शासनाच्या या निर्णयामुळे दीडशे रुपयाच्या निधीसाठी एक हजार रुपयांचे बँक खाते काढावे लागणार असल्याने पालकांना हे परवडणारे नाही. त्यामुळे हा निर्णय रद्द करावा, अशी मागणी होऊ लागली आहे. उन्हाळ्यातील सुट्टीच्या कालावधीतील आहारासाठी ही योजना आहे. केंद्र शासनाच्या राष्ट्रीय अन्नसुरक्षा अधिनियम २०१३ च्या अंतर्गत एकवेळ कल्याणकारी योजनेचा उपाय म्हणून शालेय विद्यार्थ्यांना सन २०२१ च्या उन्हाळी सुट्टीत धान्य वाटप करायचा निर्णय घेण्यात आला असून धान्याच्या प्रत्यक्ष खर्चाच्या एवढी रक्कम थेट लाभ हस्तांतरण अंतर्गत विद्यार्थ्यांच्या बँक खात्यात जमा करण्याबाबतचे परिपत्रक प्राथमिक शिक्षण संचालनालयाकडून नुकतेच निर्गमित करण्यात आले. विविध शासकीय लाभाच्या योजना व शिष्यवृत्तीधारक विद्यार्थ्यांचे बँक बचत खाते आहेत, परंतु ही संख्या फार तर १० ते २० टक्के आहे. त्यामुळे या लाभाकरिता आता उर्वरित सर्व विद्यार्थ्यांना राष्ट्रीयीकृत बँकेत बचत खाते काढावे लागणार आहे. अनेक विद्यार्थ्यांकडे आधार कार्ड उपलब्ध नाहीत. करोनाच्या तिसऱ्या लाटेची शक्यता वर्तवली जात असून त्यामध्ये लहान मुलांना अधिक धोका असल्याचेही सांगितले जाते. त्यामुळे या काळात विद्यार्थ्यांना बँकेत खाते काढणे धोकादायक ठरणार आहे. सध्या शालेय पोषण आहाराकरिता धान्यासाठी अनुज्ञेय असलेल्या दराप्रमाणे सुट्टीतील ३५ दिवसांचे अनुदान इयत्ता १ ते ५ करिता १५६ रुपये तर इयत्ता १ ते ८ करिता २३४ रुपये अनुज्ञेय ठरणार आहे. त्यामुळे दीडशे रुपयाच्या निधीकरिता एक हजार रुपये भरून बँक खाते काढणे परवडणारे नाही, अशी ओरड पालकांकडून होऊ लागली आहे. शिवाय बचत खात्यावर नियमित व्यवहार होत नसल्यास बँकेकडून दंड आकारला जातो. त्यामुळे जेव्हा कोणत्याही लाभाचा निधी जमा होतो तेव्हा दंड म्हणून ही रक्कम बँकेकडून कपात करून घेतली जाते. त्यामुळे बँकेत बचत खाते विद्यार्थ्यांना त्रासदायक आहे तेवढेच ते नुकसानकारक सुद्धा आहे. दीडशे रुपये अनुदानाच्या लाभाकरिता एक हजार रुपये भरून राष्ट्रीयीकृत बँकेत बचत खाते काढणे ही बाब अव्यवहार्य व अनाकलनीय आहे. त्यामुळे या योजनेसाठी थेट लाभ हस्तांतरण योजना लागू न करता विद्यार्थ्यांना प्रत्यक्ष धान्य वाटप करण्यात यावे, अशी मागणी महाराष्ट्र राज्य प्राथमिक शिक्षक समितीच्या वतीने महाराष्ट्र राज्य प्राथमिक शिक्षण संचालनालयाकडे करण्यात आल्याचे लीलाधर ठाकरे यांनी सांगितले.

जेनेरीक फार्मासेक लिमिटेड

नोंदणीकृत कार्यालय: कार्यालय क्र.१०४ व १०५, १ला मजला, गुंदेचा इंडस्ट्रीज प्रिमायसेस को-ऑप. सो.लि., आकुर्ली रोड, कांदिवली (पुर्व), मुंबई-४००१०१.
सीआयएन:एल२४२३१एमएच१९९२पीएलसी३२३९१४, **वेबसाईट:**www.genpharmasec.com, **ई-मेल:**compliance@genpharmasec.com

३१ मार्च, २०२१ रोजी संपलेल्या तिमाही व वर्षाकरीता लेखापरिक्षित एकमेव वित्तीय निष्कर्षांचा अहवाल

(रु.लाखात)

अ. क्र.	तपशील	संपलेली तिमाही			संपलेले वर्ष	
		३१.०३.२१	३१.१२.२०	३१.०३.२०	३१.०३.२१	३१.०३.२०
		लेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित	लेखापरिक्षित	लेखापरिक्षित
१.	कार्यचलनातून एकूण उत्पन्न	६७०.६०	२४९.८०	५७८.९०	२१६३.५३	१७०६.४१
२.	कालावधीकरिता निव्वळ नफा/(तोटा) (कर, अपवादात्मक आणि/किंवा विशेष साधारण बाबपूर्व#)	२६१.८८	२.३८	४७.२१	१५०.९५	१२०.५४
३.	करपूर्व कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा विशेष साधारण बाबनंतर#)	२६१.८८	२.३८	४७.२१	१५०.९५	१२०.५४
४.	करानंतर कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा विशेष साधारण बाबनंतर#)	२५०.७७	२.३८	४५.९४	१२५.८६	१००.९४
५.	कालावधीकरिता एकूण सर्वकष उत्पन्न (कालावधीकरिता सर्वंकष नफा/(तोटा) (करानंतर) आणि इतर सर्वंकष उत्पन्न (करानंतर))	८.५२	(१३६.२२)	(४६.२७)	(२८७.१९)	(२५७.४०)
६.	समभाग भांडवल	२७६८.६०	२७६८.६०	२१६८.६०	२१६८.६०	२१६८.६०
७.	राखीव (पुनर्मूल्यांकित राखीव वगळून) मागील वर्षाच्या लेखापरिक्षित ताळेबंद पत्रकात दिल्याप्रमाणे				(७०२.४३)	(२६५.१३)
८.	उत्पन्न प्रतिभाग (अखंडीत व खंडीत कार्यचलनाकरिता)					
	१. मूळ	०.०९	-	०.०२	०.०५	०.०५
	२. सौमिकृत	०.०९	-	-	०.०५	०.२

टिप: अ. सेबी (लिस्टिंग ऑब्लिगेशन्स अ‍ॅण्ड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन २०१५ च्या नियम ३३ अन्वये स्टॉक एक्सचेंजसह सादर करण्यात आलेली त्रैमासिक/वार्षिक वित्तीय निष्कर्षाचे सविस्तर नमुन्यातील उतारा आहे. त्रैमासिक/वार्षिक वित्तीय निष्कर्षाचे संपूर्ण नमुना कंपनीच्या www.genpharmasec.com वेबसाईटवर आणि स्टॉक एक्सचेंजच्या www.bseindia.com वेबसाईटवर उपलब्ध आहे.

मंडळाच्या वतीने व करिता
जेनेरीक फार्मासेक लिमिटेड
सही/-
दिनांक: ०२.०७.२०२१ **श्री. उल्हास नारायण देवस्थळे**
ठिकाण: मुंबई **पुर्णवेळ संचालक - डीआयएन:०९२१५२९१**

जाहीर नोटीस

सर्व संबंधितांना या जाहीर नोटीस द्वारे कळविण्यात येते कि, माझे अशिल श्री. ईमाम महेबूब शेख हे फ्लेट क्रमांक बी-३०३, न्यू साई शक्ती को.ऑ.हौ.सो. विजय नगर नाला सोपारा (पूर्व) जिल्हा पालघर ह्या फ्लेटचे मालक आहेत. तरी विकासक मेसर्स साई सहारा कन्स्ट्रक्शन ह्या विकासकाने प्रथम उपरोक्त प्लॉट दिनांक २६.०७.२००४ रोजी श्रीमती शारदा गजानन कोकाटे व श्री संतोष गजानन कोकाटे ह्यांना दस्त क्रमांक-वसई-३-०५३२७ च्या अंतर्गत विक्री केलेला आहे, ज्याचे मूळ दस्ताऐवज माझ्या आशिलाकडून दिनांक १८.०६.२०२१ रोजी हरविले आहे. ज्याची माहिती माझ्या अशिलाने दिनांक २२.०६.२०२१ रोजी मालाड (पश्चिम) पोलीस ठाण्याला दिलेली आहे. तरी सदर कराराची मूळप्रत कोणालाही मिळाल्यास, अथवा कोणाचेही ह्या संबंधी, हितसंबंध, हक्क, गहाण, दान, तारण असल्यास सदर नोटीस प्रसिद्ध झालेल्या तारखेपासून १४ दिवसांच्या आत खालील पत्यावर लेखी पुराव्यासह संपर्क साधावा. अन्यथा सदर प्लॉटबाबत कुठल्याही प्रकारचा व्यवहार अथवा दावा असल्यास तो मान्य केला जाणार नाही. व तो माझ्या अशिलावर बंधनकारक असणार नाही ह्यांची नोंद घ्यावी.

(दिनेश आर. तिवारी)
ॲड. इमाम महेबूब शेख
पत्ता: ए/१०३, वेस्टेन्ड को.हौ.सो.लि. अहिम्सा मार्ग, चिंचोली बंदर रोड, मालाड (प), मुंबई-४०००६४.
मो. ९८३३२६७७३३
स्थळ: मुंबई **तारीख:** ०४.०७.२०२१

तिसऱ्या लाटेसाठी शहरात ३० प्राणवायू केंद्र

नागपूर, दि. ३, (प्रतिनिधी) : करोनाची तिसरी लाट थोपवण्यासाठी प्रशासनाकडून आत्तापासूनच उपाययोजना केल्या जात आहेत. प्राणवायूचा तुटवडा जाणवू नये म्हणून गरजेच्या तिप्पट साठा केला जाणार आहे तसेच शहरात एकूण ३० ठिकाणी प्राणवायू केंद्र सुरू केले जाणार असून तेथून रुग्णांना इस्पितळात दाखल करण्यासाठीही व्यवस्था केली जाणार आहे.

तिसऱ्या लाटेच्या पार्श्वभूमीवर पालकमंत्री नितीन राऊत यांनी सोमवारी विभागीय आयुक्त कार्यालयात आढावा बैठक घेतली. त्यात तिसऱ्या लाटेच्या नियोजनावर चर्चा करण्यात आली. कोविडच्या तिसऱ्या लाटेची शक्यता लक्षात घेऊन नागरिकांना सुलभपणे प्राणवायू उपलब्ध व्हावा म्हणून ३० केंद्र सुरू करण्यात येणार आहेत. या केंद्रांवर ज्यांना प्राणवायूची आवश्यकता आहे त्यांना तो तात्काळ उपलब्ध करून देण्यात येईल तसेच जवळच्या रुग्णालयात दाखल करण्यासाठीही मदत केली जाईल. यासाठी १०० प्राणवायू कॉन्सनट्रेटर यंत्र सज्ज ठेवण्यात येणार आहे. आवश्यकतेनुसार आणखी १०० यंत्र जिल्हा निधीमधून खरेदी करण्याचा प्रस्ताव आहे, असे राऊत यांनी सांगितले.

कोविडसाठी शासकीय वैद्यकीय महाविद्यालय तसेच ग्रामीण रुग्णालयांसाठी आवश्यकतेनुसार ऑक्सिजन उपलब्ध व्हावे, यासाठी ऑक्सिजन निर्मिती सुविधा सुरू करण्यात आल्या आहेत. तसेच द्रवरूप प्राणवायू साठवण्यासाठी मध्यवर्ती केंद्र उभारण्यात येणार आहे.तसेच १ हजार ३७५ नवीन ऑक्सिजन सिलेंडर खरेदी करण्यात येणार आहेत. जिल्ह्यासाठी दररोज १६० मेट्रिक टन प्राणवायूची आवश्यकता असून तिसऱ्या लाटेसाठी तीनपट अधिक साठा उपलब्ध केला जाणार आहे, असे राऊत यांनी स्पष्ट केले. बैठकीला विभागीय आयुक्त श्रीमती प्राजक्ता लवंगारे-वर्मा, पोलीस आयुक्त अमितेश कुमार, जिल्हाधिकारी रवींद्र ठाकरे, महापालिका आयुक्त राधाकृष्णन बी., मुख्य कार्यकारी अधिकारी योगेश कुंभेजकर, जिल्हा पोलीस अधीक्षक राकेश ओला, आरोग्य उपसंचालक डॉ. संजय जायस्वाल, शासकीय वैद्यकीय महाविद्यालयाचे अधिष्ठाता डॉ. सुधीर गुप्ता, इंदिरा गांधी वैद्यकीय महाविद्यालयाचे अधिष्ठाता डॉ. अजय केवलिया, जिल्हा शल्यचिकित्सक डॉ. देवेंद्र पातुरकर, जिल्हा आरोग्य अधिकारी डॉ. दीपक सेलोकर, उद्योगसह संचालक धर्माधिकारी आदी उपस्थित होते.

दररोज पन्नास हजार नागरिकांच्या लसीकरणाचे उद्दिष्ट

ग्रामीण तसेच शहरी भागा मिळून दररोज ५० हजारपेक्षा जास्त पात्र नागरिकांच्या लसीकरणाचे उद्दिष्ट समोर ठेवून नियोजन करावे. त्यासाठी केंद्रांची संख्या वाढवावी लागणार आहे. शहरातील किमान २५ खासगी रुग्णालयात लसीकरणाची सोय केल्यास उद्दिष्ट साध्य होऊ शकेल, असे राऊत यांनी स्पष्ट केले. सध्या ग्रामीण भागात १८ वर्षांवरील सरासरी ४० टक्के नागरिकांना पहिला तर ९ टक्के नागरिकांना दुसरा डोस देण्यात आला आहे.

२०० खाटा बालकांसाठी राखीव

अमरावती रोड येथे ६०० बेड्स नव्याने उपलब्ध होणार असून शहरात एकूण १ हजार ८०० बेड्स उपलब्ध होतील. त्यामुळे कोविड रुग्णांच्या उपचारात अडचणी येणार नाही, असे महापालिका आयुक्त राधाकृष्णन बी. यांनी सांगितले. यात दोनशे खाटा बालकांसाठी राखीव ठेवण्याचे नियोजन आहे, असे त्यांनी स्पष्ट केले.

नागपुरात २० लाखांच्या सिगारेटी आरपीएफकडून जप्त

नागपूर, दि. ३, (प्रतिनिधी) : नागपूरवरून विशाखापट्टणमला जाणाऱ्या २० लाख ६४ हजार रुपयांच्या सिगारेटी आरपीएफने जप्त केल्या. यातून लाखो रुपये किमतीच्या विदेशी सिगारेटची तस्करी हाणून पाडली.

रेल्वेत पार्सल विभागाच्या माध्यमातून देशभरात कुठेही माल पाठविण्याची सोय आहे. त्यासाठी रीतसर नोंदणी करून मालाचे वर्णन तसेच नियोजित ठिकाणाच्या नावाची नोंदणी करावी लागते. २० लाख ६४ हजार ४०० रुपये किमतीच्या या विदेशी सिगारेटींची नोंदणी दिल्ली येथून करण्यात आली. नागपूरला माल उतरविण्यात आला. प्लॅटफॉर्मवर एकूण सहा बॉक्स उतरविले होते. येथून हा माल विशाखापट्टणमला पाठविण्यात येणार होता. मात्र, गस्तीवर असलेले आरक्षक प्रवीण चव्हाण आणि राजेश गडपलवार यांचे लक्ष बेवारस बॉक्सवर गेले. त्यांनी विचारपूस केली. मात्र, कुणीही पुढे आले नाही.

या घटनेची माहिती लगेच आरपीएफ निरीक्षक आर. एल. मीना यांना देण्यात आली. उपनिरीक्षक विनोद खरमाटे यांनी घटनास्थळी जाऊन मुद्देमाल ठाण्यात आणला. बॉक्स उघडल्यानंतर एकूण चार बॉक्समध्ये विदेशी सिगारेटी आढळल्या. विदेशी म्हणजे म्यानमारच्या सिगारेट असल्याने हे प्रकरण संवेदनशील होते. चार बॉक्समध्ये १९४ लहान बॉक्स होते. त्यात एक लाख ५८ हजार ८०० सिगारेटी मिळाल्या. प्रत्येक बॉक्समध्ये ५०० सिगारेटी आहेत. तर उर्वरित दोन बॉक्समध्ये देशी कंपनीच्या १२० सिगारेटींची पाकिटे मिळाली.

जप्त माल पुढील कारवाईसाठी अबकारी विभागाला देण्यात येणार आहे. ही कारवाई मध्य रेल्वेचे विभागीय वरिष्ठ सुरक्षा आयुक्त आशुतोष पांडे यांच्या मार्गदर्शनात करण्यात आली. दरम्यान, अनेकदा बनावट नावाने नोंदणी केली जाते. त्यामुळे दिल्लीत ही नोंदणी नेमकी कुणी केली, याचा शोध घेणे सुरू आहे.

युवकासह चौघांची आत्महत्या

नागपूर, दि. ३, (प्रतिनिधी) : विविध ठिकाणी युवकासह चौघांनी गळफास घेऊन आत्महत्या केली. पहिली घटना हुडकेश्वरमधील चिमूरकर ले-आऊट येथे उघडकीस आली. हनुमानसिंग ज्योतीसिंग चव्हाण (वय २३) याने साडीने गळफास घेऊन जीवन संपविले.

दुसऱ्या घटनेत, अजनीतील ओमकारनगर येथील दिलीप केशव सोनटक्के (वय ५०) यांनी स्वयंपाक घरातील पंख्याला साडी बांधून गळफास घेतला.

तिसऱ्या घटनेत, सदरमधील आझाद चौक परिसरात विश्वजित मंगल मजुमदार (वय ३७) याने बुटाच्या लेसने गळफास घेतला. चौथ्या घटनेत, जरीपटक्यातील इंदिरानगर येथे ओढणीने गळफास घेऊन आकाश बाबूलाल भालेराव (वय २७) याने आत्महत्या केली. चारही प्रकरणी पोलिसांनी आकस्मिक मृत्यूची नोंद केली आहे.

एकच प्लॉट दोन बँकांत गहाण ठेऊन बँकेची फसवणूक; गुन्हा दाखल

नागपूर, दि. ३, (प्रतिनिधी) : बनावट दस्तऐवजाद्वारे एकच प्लॉट दोन बँकांत गहाण ठेऊन ७० लाख ३७ हजार रुपयांनी फसवणूक करण्यात आली. याप्रकरणी बेलतरोडी पोलिसांनी पाच जणांविरुद्ध फसवणुकीचा गुन्हा दाखल केला. राकेश उदयराज गुप्ता (वय ४२), स्वाती राकेश गुप्ता (वय ३२, दोन्ही रा. महाराणानगर, गोधनी), इम्रानअली अख्तर अली हाश्मी (वय ४२, रा. संजयबाग कॉलनी), दीपक गजानन बिसने (वय ३२, रा. म्हाडा कॉलनी, कळमना) व अन्य एक महिला, अशी गुन्हा दाखल करण्यात आलेल्यांची नावे आहेत. सोमलवाड्यातील श्री गुरूछाया कॉपरेटिव्ह हाऊसिंग सोसायटीतील ८६ क्रमांकाचा भूखंड प्रतिभा नंदा नागदेवे यांच्या मालकीचा आहे. पाच जणांनी बनावट दस्तऐवज तयार करून हा प्लॉट स्वतःच्या नावे केला. रजिस्ट्रीच्या आधारे पाच जणांनी मनीषनगर येथील कर्नाटक बँकेतून ३० लाख ३७ हजार रुपयांचे; तर अजनी चौकातील सारस्वत बँकेतून ४० लाख रुपयांचे गृहकर्ज काढले. त्यांनी कर्जाचे हप्ते जमा केले नाहीत. कर्नाटक बँकेचे व्यवस्थापक प्रशांत सूर्यकांत राऊत (वय ३७) यांनी चौकशी केली असता एकाच प्लॉटवर दोन बँकांमधून गृहकर्ज काढण्यात आल्याचे समोर आले. राऊत यांनी बेलतरोडी पोलिसांत तक्रार दिली. पोलिसांनी गुन्हा दाखल करून राकेश गुप्ता आणि इम्रानअली हाश्मी या दोघांना अटक केली.

PUBLIC NOTICE

Notice is hereby given to the public at large that our Client Mr. Chirag K. Shah, Indian Inhabitant, having his office at Shop No. 20, Ground floor, Bhoomi Plaza, Bhawani Shankar Road, Dadar (West), Mumbai - 400 028 has been allotted 49 units on the Lower Ground Floor in the project known as "Transcon Ramdev Plaza" being constructed by Transconlconica Private Limited (*formerly known as Sanjay Construction and Finance Pvt. Ltd.*) ("**the Promoter**") bearing RERA registration number P51800010457 on the property and as more particularly described in the **Schedule** hereunder written (The aforesaid 49 Units are collectively referred to as "**the said Units**").

Our Client has filed a RERA Complaint No. CC006000000197464 of 2021 before the Maharashtra Real Estate Regulatory Authority, Mumbai in respect of the said Units seeking such reliefs as mentioned therein including *inter-alia* for an order restraining the Promoter from creating any third party interest in respect of the said Units and/or any of them.

Further, our Client has also filed and registered a *lis pendens* notice dated 2nd July, 2021 in respect of the aforesaid Complaint in relation to the said Units with the Sub-registrar of Assurances at Andheri bearing registration number BDR-1-8031-2021.

All persons are hereby required to take notice of the aforesaid and are warned not to deal with the Promoter and/or with respect to any of the said Units belonging to our Client and any person doing so will do so at his/her/their own risk and consequences and such acts/transaction shall not be binding upon our Client and/or in respect of any of the said Units which you may please note.

THE SCHEDULE REFERRED TO HEREINABOVE

(Description of the said Units)

The units admeasuring approximately 15,322.22 square feet (carpet area) as detailed hereunder, on the Lower Ground Floor in the building to be known as "Transcon Ramdev Plaza" **("the said Building")** along with the corresponding car parking out of the area admeasuring 16,231.80 sq. ft. located on the lower Ground Floor proposed to be constructed on a portion of all those several pieces and parcels of land bearing Final Plot Nos. 94, 95, 96, 97, 98, 99, 100, 101, 102 and 103 and 106 (part) and 12.20 meters wide, Ist TP road situate, lying and being at Village Vile Parle, Taluka Andheri, District Mumbai Suburban situated in the Registration District of Town Planning Scheme No. VI, Santacruz (West) of Andheri within the Registration district and sub-district of Mumbai Suburban.

SR. NO.	UNITS	RERA CARPET AREA (in square feet)
1.	LG01	261.78
2.	LG02	328.62
3.	LG04	171.25
4.	LG05	629.15
5.	LG06	312.80
6.	LG07	227.44
7.	LG08	688.68
8.	LG09	584.70
9.	LG10	615.48
10.	LG18	302.57
11.	LG19	317.75
12.	LG20	296.01
13.	LG21	199.88
14.	LG22	197.19
15.	LG23	337.77
16.	LG24	395.36
17.	LG25	395.46
18.	LG26	345.52
19.	LG27	345.52
20.	LG28	345.52
21.	LG29	345.52
22.	LG31	370.49
23.	LG32	305.15
24.	LG37A	328.19
25.	LG38	345.09
26.	LG39	345.09
27.	LG40	345.09
28.	LG41	345.09
29.	LG42	395.57
30.	LG43	185.67
31.	LG44	299.99
32.	LG45	322.05
33.	LG46	306.66
34.	LG47	398.37
35.	LG48	483.73
36.	LG49	512.79
37.	LG50	244.45
38.	LG60	348.21
39.	LG61	154.78
40.	LG62	148.86
41.	LG63	190.30
42.	LG68	155.97
43.	LG73	358.11
44.	LG75	245.63
45.	LG76	306.88
46.	LG86	40.90
47.	LG87	65.55
48.	LG88	65.98
49.	LG89	63.61

Dated this 4th day of July, 2021

Sd/-
Dhaval Vussonji & Associates
Advocates and Solicitors

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON MAY 20, 2021 AND DRAFT LETTER OF OFFER DATED MAY 25, 2021 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai – 400 001, Maharashtra, India;
Tel: +91 22 61702100/66951096; **Fax:** +91 22 22047297/66951096; **Email:** investors@pentokey.com;
Website: www.pentokey.com; **Corporate Identification Number: L24116MH1986PLC041681**

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Purshottam Kejriwal (**"Acquirer 1"**), Mr. Vibhu Kejriwal (**"Acquirer 2"**) Mr. Shantanu Purshottam Kejriwal (**"Acquirer 3"**) and Mr. Kostuv Purshottam Kejriwal (**"Acquirer 4"**) (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as **"Acquirers"**), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (**"Takeover Regulations"**) in respect of the open offer (**"Offer"**) for acquisition of up to **15,99,850** (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid-up equity shares of face value of ₹10 each (**"Equity Shares"**), representing **25.51%** of the Total Voting Share Capital of **Pentokey Organy (India) Limited** (**"Target Company"**) on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (**"Total Voting Share Capital"**), from the eligible shareholders of the Target Company for cash at a price of **₹8.75/-** per equity share. The DPS with respect to the aforementioned Offer was published on May 20, 2021 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshdeep (Marathi Daily - Stock Exchange situated and Registered Office).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR-2/OW/P/2021/13007/1 dated June 22, 2021. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS and Draft Letter of Offer should be read as under:

A) DPS
The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Original Day and Date	Revised
Day and Date		
Public Announcement (PA)	Friday, 14 May, 2021	Friday, 14 May, 2021
Publication of DPS in the newspapers	Friday, 21 May, 2021	Friday, 21 May, 2021
Filing of the draft letter of offer with SEBI	Monday, 31 May, 2021	Monday, 31 May, 2021
Last date for a competitive bid	Monday, 14 June, 2021	Monday, 14 June, 2021
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, 21 June, 2021	Wednesday, 23 June, 2021
Identified Date*	Wednesday, 23 June, 2021	Friday, 25 June, 2021
Letter of Offer to be dispatched to shareholders	Wednesday, 30 June, 2021	Friday, 2 July, 2021
Last date for revising the Offer price/ number of shares	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, 5 July, 2021	Wednesday, 7 July, 2021
Date of publication of Offer Opening Public Announcement	Tuesday, 6 July, 2021	Thursday, 8 July, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, 7 July, 2021	Friday, 9 July, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, 20 July, 2021	Friday, 23 July, 2021
Last Date for completion of all requirements including payment of consideration	Wednesday, 4 August, 2021	Friday, 6 August, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

B) **Changes made to the Draft Letter of Offer ("DLOF") dated May 25, 2021**
Following disclosures have been added to the DLOF:-

1. **Background of the Acquirers**
a. Acquirer 1 is holding a Permanent Account Number- AEOPK3991C.
b. Acquirer 2 is holding a Permanent Account Number- AMAPK7951L.
c. Acquirer 3 is holding a Permanent Account Number- AMAPK7950M.
d. Acquirer 4 is holding a Permanent Account Number- AMAPK7953J.

2. Acquirers had deposited more than 100% of the Offer Size in cash in escrow accounts maintained with ICICI Bank Limited. Pursuant to regulation 22(2) of the Takeover Regulations, upon completion of 21 working days from the date of DPS, following activities have been completed:

2.1 On June 25, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred their shareholding to the Acquirers as per given below:

Sr. No.	Name of the Acquirers	Number of Equity Shares acquired
1	Purshottam Kejriwal	22,40,000
2	Vibhu Kejriwal	7,05,573
3	Shantanu Purshottam Kejriwal	10,00,000
4	Kostuv Purshottam Kejriwal	25,000
	Total	**39,70,573**

2.2 Acquirer 1 and his spouse, Mrs. Jyoti Devi Kejriwal have been appointed on the board of directors of the Target Company wef June 24, 2021.

3. The board of directors of the Target Company approved the shifting of registered office of the Target Company from 45/47 Somaiya Bhavan, M.G. Road, Fort, Mumbai 400 001 to 509, Western Edge I, Western Express Highway, Food Corporation of India Wearhouse, Borivali (E), Mumbai-400066, Maharashtra with effect from 3rd July, 2021.

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
2. The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirers accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirers as laid down in Takeover Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

SAFFRON energising ideas	Datamatics Business Solutions
Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059; **Tel. No.:** +91 22 4082 0914/915; **Fax No.:** +91 22 4082 0999; **Email id:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor Grievance:** investorgrievance@saffronadvisor.com; **SEBI Registration Number:** INM000011211 **Validity:** Permanent **Contact Person:** Mr. Amit Wagle/Gaurav Khandelwal	**Datamatics Business Solutions Limited** Plot No B- 5, Part B Cross Lane, MIDC, Andheri (East), Mumbai -400 093, Maharashtra, India; **Tel. No.:** +91 22 66712188, 66712001-6; **Fax No.:** +91 22 66712209; **Email id:** investorsqry@datamaticsbpm.com; **Website:** www.datamaticsbpm.com **SEBI Registration Number:** INR000000874 **Validity:** Permanent Registration **Contact Person:** Mr. Anand Bhilare

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2
1105/06, WA B9, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	
ACQUIRER 3	**ACQUIRER 4**
403-4, E-Wing, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	3C-802, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-

Place: Mumbai
Date: July 3, 2021